HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 18TH FEBRUARY, 2009 AT 9.30 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. BUDGET FOR THE YEAR 2009-2010.

RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2009-2010 and reply by the Finance Minister thereon.

III. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2009-2010.

Demand No. 1
A MINISTER to move that a sum not exceeding Rs. 25,20,34,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 1 – Vidhan Sabha.

Demand No. 2
A MINISTER to move that a sum not exceeding Rs. 643,34,33,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 2 – General Administration.

Demand No. 3
A MINISTER to move that a sum not exceeding Rs. 1616,92,24,000 for revenue expenditure and Rs. 45,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 3 – Home.

Demand No. 4
A MINISTER to move that a sum not exceeding Rs. 445,42,00,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 4 – Revenue.

Demand No. 5
A MINISTER to move that a sum not exceeding Rs. 115,87,58,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 5 – Excise & Taxation.
Demand No. 6  A MINISTER to move that a sum not exceeding Rs. 242,66,62,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 6 – Finance.

Demand No. 7  A MINISTER to move that a sum not exceeding Rs. 76,17,72,000 for revenue expenditure and Rs. 6,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 7 – Other Administrative Services.

Demand No. 8  A MINISTER to move that a sum not exceeding Rs. 869,77,28,000 for revenue expenditure and Rs. 1785,51,50,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 8 – Buildings & Roads.

Demand No. 9  A MINISTER to move that a sum not exceeding Rs. 5350,51,36,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 9 – Education.

Demand No. 10  A MINISTER to move that a sum not exceeding Rs. 1693,89,34,000 for revenue expenditure and Rs. 824,50,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 10 – Medical & Public Health.

Demand No. 11  A MINISTER to move that a sum not exceeding Rs. 911,89,01,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 11 – Urban Development.
Demand No. 12
A MINISTER to move that a sum not exceeding Rs. 166,80,19,000 for revenue expenditure and Rs. 66,32,50,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 12 – Labour & Employment.

Demand No. 13
A MINISTER to move that a sum not exceeding Rs. 1376,62,82,000 for revenue expenditure and Rs. 5,24,60,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 13 – Social Welfare & Rehabilitation.

Demand No. 14
A MINISTER to move that a sum not exceeding Rs. 243,41,58,000 for revenue expenditure and Rs. 2834,41,28,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 14 – Food & Supplies.

Demand No. 15
A MINISTER to move that a sum not exceeding Rs. 3810,69,90,000 for revenue expenditure and Rs. 1453,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 15 – Irrigation.

Demand No. 16
A MINISTER to move that a sum not exceeding Rs. 140,75,88,000 for revenue expenditure and Rs. 1,46,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 16 – Industries.

Demand No. 17
A MINISTER to move that a sum not exceeding Rs. 660,89,60,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 17 – Agriculture.
Demand No. 18
A MINISTER to move that a sum not exceeding **Rs. 328,23,28,000 for revenue expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 18 – Animal Husbandry.

Demand No. 19
A MINISTER to move that a sum not exceeding **Rs. 27,74,90,000 for revenue expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 19 – Fisheries.

Demand No. 20
A MINISTER to move that a sum not exceeding **Rs. 195,09,66,000 for revenue expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 20 – Forests.

Demand No. 21
A MINISTER to move that a sum not exceeding **Rs. 1002,70,94,000 for revenue expenditure** and **Rs. 1002,70,94,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 21 – Community Development.

Demand No. 22
A MINISTER to move that a sum not exceeding **Rs. 58,03,75,000 for revenue expenditure and Rs. 19,20,00,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 22 – Co-operation.

Demand No. 23
A MINISTER to move that a sum not exceeding **Rs. 1067,95,50,000 for revenue expenditure and Rs. 169,81,00,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 23 – Transport.

Demand No. 24
A MINISTER to move that a sum not exceeding **Rs. 2,40,81,000 for revenue expenditure and Rs. 12,75,00,000 for capital expenditure** be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 24 – Tourism.
Demand No. 25  A MINISTER to move that a sum not exceeding Rs. 1483,26,70,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2009-10 in respect of charges under Demand No. 25 – Loans & Advances by State Government.

Budget Estimates 2009-10
Pages 779-794

IV. LEGISLATIVE BUSINESS

1. The Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Bill, 2009. A MINISTER to introduce the Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Bill;
to move that the Haryana Shri Kapal Mochan, Shri Badri Narain, Shri Mantra Devi and Shri Kedar Nath Shrine Bill be taken into consideration at once;
Also to move that the Bill be passed.

2. The Haryana Fire Service Bill, 2009. A MINISTER to introduce the Haryana Fire Service Bill;
to move that the Haryana Fire Service Bill be taken into consideration at once;
Also to move that the Bill be passed.

3. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2009. A MINISTER to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill;
to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.

4. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2009. A MINISTER to introduce Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill;
to move that Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.